

**Urban Land Ceiling Act**

6227. SHRI RAM NAIK : Will the PRIME MINISTER be pleased to state :

- (a) whether the Government propose to review the Urban Land Ceiling Acts and land use regulations;
- (b) if so, the time Limit fixed for the review; and
- (c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) The Government of India constituted an Inter Governmental Committee under the Chairmanship of Secretary (UD) in December, 1996 to examine the various issues relating to the Act and make recommendations for amending the Act.

(b) and (c) The Inter-Governmental Committee has submitted its report suggesting amendments to various provisions of the Act. On the basis of the suggestions made by the Committee, proposals for amendments to the Urban land (Ceiling and Regulation) Act, 1976 are being examined by the Government. No definite time frame for review can be given at this stage.

[*Translation*]

**Oil Refineries**

6228. SHRI N.J. RATHWA : Will the PRIME MINISTER be pleased to state :

- (a) whether some places in Gujarat particularly in the tribal and rural areas have been identified or propose to be identified to set up refineries,
- (b) if so, the details thereof;
- (c) the installed capacity of each refinery;
- (d) the steps taken to set up these refineries; and
- (e) the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) to (c) Government have issued Letters of Intent (LOI) to the following three private companies for setting up refineries in Gujarat :

- (i) M/s Reliance Petroleum Ltd. for a 15 MMTPA Refinery at Jamnagar;
- (ii) M/s Essar Oil Ltd. for a 9 MMTPA Refinery at Vadinar; and
- (iii) M/s International Petroleum for a 5 MMTPA EOU Refinery on the West Coast of Gujarat.

(d) and (e) As per the LOIs, the refineries by M/s Reliance Petroleum Ltd. and M/s Essar Oil Ltd. are to be set up by June 1998 and January 1998, respectively. The refinery of M/s International Petroleum was to have been

set up by August 1995 as per the LOI, but the company has sought for extension of time.

[*English*]

**Encroachment**

6229 SHRI JAI PRAKASH (HARDOL) : Will the PRIME MINISTER be pleased to state :

- (a) whether attention of the Government has been drawn to the newsitem captioned "L.G. directs DCs to list encroachment" appearing in the 'Hindustan Times' dated April 26, 1997;
- (b) if so, the facts thereof;
- (c) the action taken thereon;
- (d) whether 60 feet wide MCD Road near Siksha Bharti School, village Palam, Delhi has been partly encroached by land grabbers;
- (e) if so, the details thereof and the steps taken to remove the encroachments;
- (f) whether the entire colonies in South-West Delhi have been found to exist on Government land; and
- (g) if so, the details thereof;

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (g) The information is being collected and will be laid on the Table of the Sabha.

**Improvement of Slum Areas**

6230. DR. PRABIN CHANDRA SARMA : Will the PRIME MINISTER be pleased to state :

- (a) whether any financial assistance has been provided by the Union Government for the development of slum areas in Guwahati;
- (b) if so, the details thereof;
- (c) whether any proposal has been submitted by the Government of Assam for construction of drains; and
- (d) if so, the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b) A proposal was received from the Government of Assam regarding more Central Assistance for the upliftment of slum dwellers which was examined in this Ministry. It was decided that the recently launched "National Slum Development Programme" will cover all aspects of infrastructure development of slums as indicated in the proposal. Accordingly the State Government of Assam was advised to use the Central Assistance provided under this programme for

the development of slum areas in Guwahati also. The Planning Commission has allocated an amount of Rs. 2.22 crores to the Government of Assam for Slum Development Scheme in the State during 1996-97 as an additionality to the normal Central Assistance.

(c) and (d) Yes, Sir. A project proposal on Guwahati Metropolitan Area Storm Drainage Improvement Programme with an estimated cost of Rs. 153.00 crores has been received from the Government of Assam in February, 1997 seeking Financial assistance from Overseas Economic Cooperation Fund (OECF), Japan during 1997-98. The project proposal is under scrutiny for posing it to the OECF under loan package 1997-98.

#### Employment Schemes

6231. SHRI B.L. SHANKAR : Will the PRIME MINISTER be pleased to state :

(a) the names of ongoing employment schemes in the urban areas of Karnataka;

(b) the total number of mandays created in the urban areas of the State. District-wise upto March, 31, 1997; and

(c) the total amount provided to the State Government during the last three years in this regard and upto March 31, 1997 ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) This Ministry is implementing two Centrally sponsored Urban Poverty Alleviation Programmes namely Nehru Rozgar Yojana (NRY), and Prime Minister's Integrated Urban Poverty Eradication Programme (PMI UPEP) both of which have an employment generation component.

NRY is being implemented throughout the country, including Karnataka, since October, 1989 with the objective of providing self employment and wage employment opportunities to the urban poor living below the poverty line.

PMIUPEP launched in November, 1995 has self employment through setting up of micro enterprises, as one of its many components.

(b) NRY: The number of mandays of work generated under the scheme of Urban Wage Employment in Karnataka upto 31.3.97 is 35.76 lakhs. This Department monitors implementation of the Yojana at State Level.

PMIUPEP: Mandays are not created under this scheme as there is no wage employment component.

(c) NRY- The total Central funds released under SUWE to Karnataka during the last three years are as

Year	Amount (Rs. in lakhs)
1994-95	164.40
1995-96	82.63
1996-97	89.02

PMIUPEP- Central share released to Karnataka is as under:-

Year	Amount (Rs. in lakhs)
1995-96	634.59
1996-97	643.12260

[Translation]

#### Allotment of Govt. Flats

6232. SHRIMATI SHEELA GAUTAM : Will the PRIME MINISTER be pleased to state :

(a) whether some cases of not making allotment of Government Houses by the Directorate of Estates which are vacant for more than three months in various colonies in Delhi have come to light;

(b) if so, the total number of such houses which are vacant for more than last three months alongwith the reasons therefor;

(c) whether there are also some such houses among them which are lying vacant for more than one year and which have not been allotted by the Directorate of Estates;

(d) if so, the reasons for not allotting the said houses and the name of the department responsible for it;

(e) whether some quarters in Government colonies in Delhi have been declared damaged;

(f) if so, the total number of such quarters;

(g) whether the said damaged quarters are not being used for accommodation purposes; and

(h) if so, the name of the officer who has allotted the damaged houses ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (d) Vacancy/allotment of accommodation is a continuous process. As and when a Vacancy is reported, the same is allotted at the earliest. However, sometimes due to repairs, refusals to accept the accommodation offered, technical acceptance of the offer of allotment etc. a particular flat is not physically occupied for quite some time and it gives an impression that the allotments are not being made. However, all efforts are being made by the Directorate of Estate to allot vacant quarters in General Pool without any loss of time.